

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2011
CC 15143/2011

(From the judgement and order dated 06/01/2010 in CMWP
No.19302/2001, of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

STATE OF U.P. & ANR. Petitioner(s)

VERSUS

NANWA Respondent(s)

(With appln(s) for c/delay in filing SLP,c/delay in refiling
SLP,impleadment as party respondent and office report))

Date: 25/11/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

For Petitioner(s) Mr. S.R. Singh, Sr. Adv.
Mr. A.K. Prasad, Adv.
Mr. Manoj K. Dwivedi, Adv.
Mr. Gunnam Venkateswara Rao,Adv.(Not present)

For Respondent(s) Dr. J.N.Dubey, Sr. Adv.
Mr. S.R. Setia,Adv.

for impleading Mr. Sudhir Kulshreshtha, Adv.
party

UPON hearing counsel the Court made the following
O R D E R

I.A. No.3 is allowed in terms of the prayer made.

Leave granted.

In the meanwhile, the respondents shall not alienate
the subject of dispute.
(Parveen Kr. Chawla) (Phoolan Wati Arora)
Court Master Court Master